

ITEM NO.17

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
6342/2017

(Arising out of impugned final judgment and order dated 05/02/2016
in CRA No. 4716/2014 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

SURAJ MAL

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 17/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. R.K. Dash, Sr.Adv.

Ms. Archana Singh, Adv.

Mr. Abhishth Kumar,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application for condonation of
delay only.

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.

[S.S.R. KRISHNA]
ASSISTANT REGISTRAR